

LEGISLATIVE ASSEMBLY
NATIONAL CAPITAL TERRITORY OF DELHI

REVISED LIST OF BUSINESS

Friday, 11 August 2017 / 20 Shravan, 1939 (Saka)

2:00 P.M.

1. **Question Hour:** Starred Questions as shown in the separate list to be asked and replies given.
2. **Special Mention (Rule-280):** The following Members to raise matters under Rule-280 with the permission of the Chair:
 1. Shri Ajay Dutt
 2. Shri Sukhbir Singh Dalal
 3. Ms. Alka Lamba
 4. Shri Akhilesh Pati Tripathi
 5. Shri Rajesh Rishi
 6. Shri Sharad Kumar
 7. Shri Nitin Tyagi
 8. Ch. Fateh Singh
 9. Ms. Bhavna Gaur
 10. Shri Madan Lal
3. **Papers to be laid on the Table:**

Shri Manish Sisodia, Hon'ble Deputy Chief Minister to lay copies of the Notifications on the Table of the House (Hindi & English Version).

 - 1) F.3(10)/Fin(Rev-I)2017-18/DS-VI/339 dated 22/6/2017 Commencement of Sec. 1 to 5, 10,22 to 30,139,146 & 164 of the DGST, Act,2017
 - 2) F.3(10)/Fin(Rev-I)2017-18/DS-VI/340 dated 22/6/2017 Exemption of persons engaged in supply of goods or services or both, total tax on which liable to be paid on reverse charge basis, from registration.
 - 3) F.3(10)/Fin(Rev-I)2017-18/DS-VI/341 dated 22/6/2017 Notification or www.gst.gov.in as the common portal GST Electronic portal.
 - 4) F.3(10)/Fin(Rev-I)2017-18/DS-VI/342 dated 22/6/2017 DGST(Composition & Registration) Rules 2017
 - 5) F.3(11)354 dated 30/6/2017 Notification of Commencement of section 6 to 9, 11 to 21, 31 to 41,42 except proviso to sub-section (9) of section 42,43 except proviso to sub-section 9 of section 43, 44 to 50,53 to 138, 140 to 145, 147 to 163 & 165 to 174
 - 6) F.3(12)355 dated 30/6/2017 DGST (Composition & registration) Amendment Rules 2017.
 - 7) F.3(13)/Fin(Rev-I)2017/DS-VI/356 dated 30/6/2017 DGST (Second Amendment) Rules 2017
 - 8) F.3(14)/Fin(Rev-I)2017-18/DS-VI/357 dated 30/6/2017 Fixation of upto Rs. 75 lakh as the limit of turnover for eligibility for option for composition scheme.
 - 9) F.3(14)/Fin(Rev-I)2017-18/DS-VI/358 dated 30/6/2017 Rates of interest per annum for purposes section 50,54 & 56
 - 10) F.3(16)/Fin(Rev-I)2017-18/DS-VI/359 dated 30/6/2017 Appointment/Notification of officers for the purpose of DGST Act,2017
 - 11) F.3(15)/Fin(Rev-I)2017-18/DS-VI/360 dated 30/6/2017 Exemption from whole of state tax of a registered person dealing in buying & Selling of record had good, on Such goods supplied by an unregistered person.
 - 12) F.3(15)/Fin(Rev-I)2017-18/DS-VI/361 dated 30/6/2017 Exemption from state tax of deductor receiving supply from an unregistered supplier provided the deductor is not liable to be registered.
 - 13) F.3(15)/Fin(Rev-I)2017-18/DS-VI/364 dated 30/6/2017 Exemption of intra state supplies upto Rs.5000/- per day received from unregistered person(s) state tax.

14) F.3(15)/Fin(Rev-I)2017-18/DS-VI/367 dated 30/6/2017	Exemption of supplies of goods by CSD to unit run canteens & authorized customers and supplies of goods to unit run canteens to authorized person from whole of state tax.
15) F.3(15)/Fin(Rev-I)2017-18/DS-VI/370 dated 30/6/2017	Specification of CSD as a person who shall be entitled to claim 50% of applicable state tax paid by it on all inward supplies of good received by it for the purpose of supply of such goods to unit run canteens.
16) F.3(15)/Fin(Rev-I)2017-18/DS-VI/371 dated 30/6/2017	goods in respect of refund of unutilized ITC shall not be allowed, whose credit has accumulated on account of rate of on input its higher than the rating tax on output supplies of such goods (other than nil rated or fully exempted supplies.)
17) F.3(15)/Fin(Rev-I)2017-18/DS-VI/372 dated 30/6/2017	Specification of supplies of goods in respect of which state tax will be paid on reverse charge basis by the recipient of the supplies.
18) F.3(15)/Fin(Rev-I)2017-18/DS-VI/373 dated 30/6/2017	Exemption of intra state of supplies of goods form state tax in excess of tax on calculated as the rate specified in column 4 table given in the notification.
19) F.3(15)/Fin(Rev-I)2017-18/DS-VI/360 dated 30/6/2017 F.3(19)/Fin(Rev-I)467 dated 26/07/2017	Exemption of intra state of supplies of goods specified in column 3 from state tax. Corrigendum to Notification No. 2/2017 state tax (Rates)
20) F.3(15)/Fin(Rev-I)2017-18/DS-VI/375 dated 30/6/2017	Notification regarding payment of tax on intra state supply of services by electronic commerce operators in case of services by way of transportation of passenger by Radio taxi cab etc. And by away of services by providing accommodation in hotels etc.
21) F.3(15)/Fin(Rev-I)2017-18/DS-VI/376 dated 30/6/2017	Notification regarding Specification of UN & Foreign diplomatic mission etc. for the purpose of section 55 of DGST Act, 2017 subject of condition specified in the notification.
22) F.3(15)/Fin(Rev-I)2017-18/DS-VI/377 dated 30/6/2017	Notification of non-admissibility of refund on unutilized ITC in case of Apply of services specified in sub-items (b) items of schedule II of the DGST Act.
23) F.3(15)/Fin(Rev-I)2017-18/DS-VI/378 dated 30/6/2017	Notification of service by way of any activity in relation to a function entrusted to a panchayat under article 243G of the constitution as neither a supply of goods nor a supply of service.
24) F.3(15)/Fin(Rev-I)2017-18/DS-VI/379 dated 30/6/2017	Notification of categories of services the whole of the state tax on which shall be paid on reverse charge basis.
25) F.3(15)/Fin(Rev-I)2017-18/DS-VI/380 dated 30/6/2017	Exemption from state tax on intra state supplies of services, in excess of tax calculated at the rate specified in column 48 of the table.
26) F.3(15)/Fin(Rev-I)2017-18/DS-VI/381 dated 30/6/2017	Rates of state tax on intra state supplies of services specified in column 3 of the table subject to condition in column 5.
27) F.3(15)/Fin(Rev-I)2017-18/DS-VI/382 dated 30/6/2017 F.3(15)/Fin(Rev-I)2017-18/DS-VI/466 dated 27/7/2017	Notification rates of state tax on intra state supplies in schedules I to VI Corrigendum to Notification No. 1/2017 state tax(Rates)
28) F.3(17)/Fin(Rev-I)2017-18/DS-VI/412 dated 04/7/2017	Authority for advance ruling
29) F.3(18)/Fin(Rev-I)2017-18/DS-VI/488 dated 19/7/2017	DGST (Third Amendment) Rules, 2017

4. Consideration & Passing of Bill:

Shri Kailash Gahlot, Hon'ble Minister of Information & Technology to move that “**The Delhi (Right of Citizen to Time Bound Delivery of Services) Amendment Bill, 2017** (Bill No.06 of 2017)” introduced in the House on 10.08.2017 be taken into consideration.

Also to move that the aforesaid Bill be passed.

5. Short Duration Discussion (Rule-55):

1. Ms. Alka Lamba

Shri Hazari Lal Chauhan

Shri Shiv Charan Goel

To initiate discussion on “**Delay in installation of CCTV system in NCT of Delhi**”.

2. Shri Jarnail Singh

Shri Somnath Bharti

Shri Avtar Singh Kalkaji

To initiate discussion on “**Alleged inaction on the part of SIT appointed by Centre in bringing the 1984 culprits to book.**”

6. PRIVATE MEMBERS' BUSINESS

Private Members' Resolutions :

1. **Shri Jagdish Pradhan** to move the following Resolution :-

“This House resolves that the services of all employees working on contract basis for a period of more than five years be regularized and till such time their services are regularised they be paid remuneration equal to regular staff on the principle of ‘equal work-equal pay’.”

2. **Shri Nitin Tyagi** to move the following Resolution :-

“This House resolves that DDA being the land owning agency, be immediately brought under the control of Government of Delhi to avoid delay in acquiring land by the Government of Delhi for providing welfare services to the people of Delhi.”

3. **Shri Madan Lal** to move the following Resolution :-

“This House resolves that the Government enact a suitable legislation for registration of placement agencies to ensure proper monitoring and regulation of these agencies and avoid exploitation of women, minors and other vulnerable persons.”

Delhi
11 August 2017

Prasanna Kumar Suryadevara
Secretary

विधान सभा
राष्ट्रीय राजधानी क्षेत्र दिल्ली
संशोधित कार्यसूची
शुक्रवार, 11 अगस्त, 2017 / श्रावण 20, 1939 (शक)
2.00 बजे अपराह्न

1. **प्रश्न काल:** सदस्यों द्वारा पृथक् सूची में दिये गये प्रश्न पूछे जायेंगे और उनके उत्तर दिये जायेंगे।
2. **विशेष उल्लेख (नियम-280) :** निम्नलिखित सदस्यों द्वारा अध्यक्ष महोदय की अनुमति से नियम-280 के अंतर्गत विशेष उल्लेख के मामले उठाये जायेंगे:-
 1. श्री अजय दत्त
 2. श्री सुखबीर सिंह दलाल
 3. सुश्री अलका लाम्बा
 4. श्री अखिलशि पति त्रिपाठी
 5. श्री राजेश ऋषि
 6. श्री शरद कुमार
 7. श्री नितिन त्यागी
 8. चौ. फतेह सिंह
 9. सुश्री भावना गौड़
 10. श्री मदन लाल
3. **सदन पटल पर प्रस्तुत किये जाने वाले कागजात:**
श्री मनीष सिसोदिया, माननीय उप मुख्यमंत्री, वित्त विभाग से संबंधित अंग्रेजी की कार्यसूची में दर्शाई गई अधिसूचनाओं की अंग्रेजी-हिन्दी प्रतियां सदन पटल पर प्रस्तुत करेंगे।
4. **विधेयक पर विचार तथा पारित करना:**
श्री कैलाश गहलोत, माननीय सूचना एवं प्रौद्योगिकी मंत्री प्रस्ताव करेंगे कि दिनांक 10.08.2017 को सदन में पुरःस्थापित "दिल्ली (समयबद्ध सेवा प्रदानार्थ नागरिक अधिकार) संशोधन विधेयक, 2017 (वर्ष 2017 का विधेयक संख्या-06)" पर विचार किया जाये।
यह भी प्रस्ताव करेंगे कि उक्त विधेयक को पारित किया जाये।
5. **अल्पकालिक चर्चा (नियम-55):**
 - I. सुश्री अलका लाम्बा
श्री हजारी लाल चौहान
श्री शिव चरण गोयल

"राष्ट्रीय राजधानी क्षेत्र दिल्ली में सी.सी.टी.वी.सिस्टम लगाने में विलम्ब" के संबंध में चर्चा प्रारम्भ करेंगे।

 - II. श्री जरनैल सिंह
श्री सोमनाथ भारती
श्री अवतार सिंह कालकाजी

"1984 के दोषियों को सजा देने में केन्द्र द्वारा गठित एस.आई.टी. की ओर से कथित निष्क्रियता" के संबंध में चर्चा प्रारम्भ करेंगे।

गैर सरकारी सदस्यों का कार्य

6. **गैर सरकारी सदस्यों के संकल्प :**
 1. **श्री जगदीश प्रधान** निम्नलिखित संकल्प प्रस्तुत करेंगे :-

"यह सदन संकल्प करता है कि पांच वर्ष से अधिक अवधि से अनुबंध आधार पर कार्य कर रहे सभी कर्मचारियों की सेवायें नियमित की जायें तथा जब तक उनकी सेवायें नियमित नहीं होती, उन्हें "समान कार्य-समान वेतन" के सिद्धांत के आधार पर नियमित स्टाफ के समान पारिश्रमिक दिया जाए।"
 2. **श्री नितिन त्यागी** निम्नलिखित संकल्प प्रस्तुत करेंगे :-

"यह सदन संकल्प करता है कि भू-स्वामित्व एजेंसी होने के कारण दिल्ली विकास प्राधिकरण को तुरंत प्रभाव से दिल्ली सरकार के अधीन लाया जाये ताकि दिल्ली सरकार द्वारा दिल्ली के लोगों को कल्याणकारी सेवायें उपलब्ध कराने के लिए भूमि के अधिग्रहण में विलम्ब न हो।"
 3. **श्री मदन लाल** निम्नलिखित संकल्प प्रस्तुत करेंगे :-

"यह सदन संकल्प करता है कि सरकार प्लेसमेंट एजेंसियों के पंजीकरण के लिए उपयुक्त विधान लागू करे ताकि इन एजेंसियों की उपयुक्त निगरानी तथा विनियमन सुनिश्चित हो सके और महिलाओं, नाबालिगों एवं अन्य असहाय व्यक्तियों का शोषण रोका जा सके।"